

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
25-06-2024 AT 10:30 AM**

CP No. 59/241/HDB/2022

AND

IA (CA) 181/2024 in CP No. 59/241/HDB/2022

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Smt. Devi Kumari Rathi & Others

...Petitioner

AND

Bhavani Electrodes Pvt Ltd and 3 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (CA) 181/2024

Learned Counsel Ms Nishitha for applicant present through Video Conference.

Learned Counsel Mr Ritesh, for respondent present physically.

This is an application to take on record the rejoinder. Despite opportunity counter not filed. Learned counsel once again sought further time to file counter. According to the learned counsel in the guise of the rejoinder the petitioner had introduced new facts and in fact a new case, as such there is a need to file counter. The objection being so, the interest of the respondent herein can be protected by observing that, in case the rejoinder contains any new facts or if new case is pleaded, the respondent is at liberty to point out the same by way of separate memo before commencing the arguments and if the contentions in the memo are found to be true, those statements/submissions will be eschewed from the rejoinder. With these directions rejoinder is received.

Accordingly, **this application is disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)